

HIGH COURT FOR THE STATE OF TELANGANA : HYDERABAD

MAIN CASE NO: W.P(PIL).No.12 of 2023

PROCEEDING SHEET

SL. NO	DATE	ORDER	OFFICE NOTE
01.	24.03.2023	<p><u>HCJ & NTRJ</u></p> <p><u>W.P(PIL).No.12 of 2023</u></p> <p>Heard Mr. M.Rangaiah, learned counsel for the petitioner.</p> <p>Issue notice to respondent Nos.2 and 3 only.</p> <p>Mr. M.Raja Mukund Das, learned Assistant Government Pleader for Panchayat Raj & Rural Development Department waives notice for respondent No.3.</p> <p>Petitioner to serve respondent No.2 and thereafter file proof of service.</p> <p>On the next date, respondent No.3 shall appraise the Court as to when elections to the local bodies of Zilla Parishad, Mandal Parishad and Gram Panchayat in the State of Telangana would be conducted.</p> <p>List on 27.04.2023.</p> <p style="text-align: right;">_____ HCJ</p> <p style="text-align: right;">_____ NTRJ</p> <p>KL</p>	<p>Transferred to i/o folder, before corrections, if any.</p>

